

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 124 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Tribunal on its own motion Suo-Motu based on the
News item in Dinamalar Chennai Newspaper dated 15.07.2020,
“Can anyone enter into set right? The trouble that
Has come for sunnambu Kolathur Lake”

With

1. The Principal Secretary to Government,
Public Works Department,
Secretariat, Chennai-600009

Respondents

STATUS REPORT FILED BY THE DISTRICT COLLECTOR, CHENNAI

I, Amirtha Jothi, I.A.S., wife of Thiru. R.Chandrasekaran, Hindu, aged about 51 years, discharging the duties as the District Collector, Chennai District, having office at Chennai Collectorate, Singaravelar Maligai, Rajaji Salai, Chennai -600 001, do hereby solemnly affirm and sincerely state as follows:

2. It is respectfully submit that parts of Kancheepuram District was annexed to Chennai District in the year 2018 vide G.O (Ms) No.1 Revenue Disaster Management Department, dated: 04.01.2018 and as such now the jurisdiction of the subject matter falls well within the limits of Chennai District.

3. It is respectfully submitted that on perusal of the printed "A" Register for Madipakkam village, it was found that the said Survey field No.429 of Madipakkam Village stands classified as "Government Poramboke" with an extent of 20.63 Hectares (50.95 Acres approximately) classified and mentioned as "ERI" in Remarks column of printed A-Register.

4. It is respectfully submitted that the survey and demarcation of the boundaries of the lake was conducted by the Surveyors of Sholinganallur Taluk in the month of August 2022. On field verification it was found about 20.67 Acres of land has been encroached by individuals for residential and commercial purposes.

5. It is respectfully submitted that there are about 842 encroachments in S.F.No.429 of Madipakkam Village. The details of encroachers along with the FMB Sketch in Form I and Form II were furnished to the Assistant Engineer, Public Works Department, Padappai vide Tahsildar Sholinganallur Lr.No.A1/005/2022 Date. 09.08.2022 for taking further action.

6. It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this status report and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai on
This the 10th day of August 2022 and
Signed his name in the presence of


District Collector